

**THE MIZORAM SALARIES, ALLOWANCES AND PENSION OF MEMBER OF THE
LEGISLATIVE ASSEMBLY (AMENDMENT) BILL, 2024**

A

BILL

*further to amend the Mizoram Salaries, Allowances and Pension of
Member of the Legislative Assembly Act, 1999.*

Be it enacted by the Mizoram Legislative Assembly in the Seventy-fifth year
of the Republic of India as follows ;-

**1. Short title and
commencement.-**

- (1) This Act may be called the Mizoram Salaries, Allowances and Pension of Member of the Legislative Assembly (Amendment) Act, 2024.
- (2) It shall come into force from the date of publication in the Official Gazette.

**2. Amendment of
section 5.-**

In section 5 of the Mizoram Salaries, Allowances and Pension of members of the Legislative Assembly Act, 1999 (hereinafter referred to as the principal act) the words “who occupies own house” shall be omitted.

**3. Amendment of
section 6A .-**

In section 6A of the principal act, the word, figure and symbol “Rs. 20,000/-” per month shall be substituted by the word, figure and symbol “ Rs. 35,000/- per month (fixed)”.

**4. Amendment of
section 12.-**

In section 12 of the principal act,-

- 1) sub- section (1) shall be omitted.
- 2) sub- section (2) shall be substituted as follows, namely :-

“(2) A driver shall be provided to each member of the Legislative Assembly at Rs. 30,000/- per month (fixed).

EXPLANATION : Member includes Ministers, Speakers, Whips and Leader of the Opposition Party recognised as such”.

5. Amendment of section 13.-

Section 13 of the principal act shall be substituted as follows, namely :-

“ 13 Personal Attendants.- A member shall be entitled to the service of two household Grade IV staff at Rs. 27,000/- per month (fixed) in the residence throughout his term of office, the appointment of which shall be co-terminus”.

6. Amendment of section 14.-

In sub- section (1) of section 14 of the principal act.-

1) Clause (a) shall be substituted as follows, namely :-

“ (a) A payable loan for a sum of money not exceeding thirty lakh rupees for building or purchasing a house, with an interest rate of 5.5 % per annum”.

2) Clause (b) shall be substituted as follow, namely :-

“ (b) A payable advance for a sum of money not exceeding fifteen lakh rupees or the actual cost of vehicle, whichever is less, for purchase of motor vehicle, with an interest rate of 5.5 % per annum”.

STATEMENT OF OBJECTS & REASONS

The salaries and other allowances of the Speaker/ Deputy Speaker, Ministers etc. needs to be revised as more than 3 (three) years and 6 (six) months has lapsed since the last revision i.e. 2020.

(VANLALHLANA)
Minister,
Parliamentary Affairs Department.

Financial Memorandum

As a result of the recommendation of General Purposes Committee meetings held on 8th January, 2024 and 14th February, 2024, the estimated fund requirement for the personal establishments of Members of Mizoram Legislative Assembly will be as shown below:-

- 1) Annual expenditure to be incurred (per year) = ₹ 3,89,64,000/-
- 2) Annual expenditure to be incurred (per term) = ₹ 19,48,20,000/-

- 1) Overall decrease (per year) = ₹ 27,46,752/-
- 2) Overall decrease (per term) = ₹ 5,37,33,760/-

(including the cost of purchase of vehicle for 40 members)

(VANLALHLANA)
Minister
Parliamentary Affairs Department